

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DEE CEE COAL CARRIERS PRIVATE LIMITED OPERATING IN TRANSPORTATION AND LOGISTICS INDUSTRY (OPERATING IN COAL MINES FOR TRANSPORTATION OF COAL AND OB REMOVAL) AT CHHATTISGARH AND MADHYA PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Dee Cee Coal Carriers Private Limited PAN: AACCD9006G CIN: U10101DL2008PTC177579
2.	Address of the registered office	S-193, Pandav Nagar, East Delhi, New Delhi, India, 110092
3.	URL of website	No active website exists
4.	Details of place where majority of fixed assets are located	No Fixed Assets made available to RP by the Suspended Director
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statement for the Financial year 2023-2024 and 2024-25, Revenue from operation was Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be sought through an email on cirpdcccoal1@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria for prospective resolution applicant can be obtained through an email to the RP on cirpdcccoal1@gmail.com
10.	Last date for receipt of expression of interest	13.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	23.02.2026
12.	Last date for submission of objections to provisional list	28.02.2026
13.	Date of issue of final list of prospective resolution applicants	10.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.03.2026
15.	Last date for submission of resolution plans	14.04.2026
16.	Process email id to submit Expression of Interest	Cirpdcccoal1@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Copy of Udyog Aadhaar Memorandum (UAM) certificate provided by Suspended Director was valid till 30.06.2022 and no further update provided by the Suspended Director.

Satya Praksah Gupta
IBBI/IPA-001/IP-P00737/2017-18/11234
KBDS & Co. 808, Eros Apartment,
56 Nehru Place, New Delhi-110019
AFA Valid till: 31.12.2026

Date: 29.01.2026
Place: New Delhi

For M/s. Dee Cee Coal Carriers Private Limited

SMFG India Home Finance Co. Ltd.
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Cornerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is" and "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned in the below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 610839211295144 1. Nitin Sureninder Singh, W/o. Sureninder Singh 2. Darshan Kaur	A Residential House Measuring 50 Sq. Yards Consisting of Khalsa No. 18, Situated At Vill. Mohamadpur Lala Pargana Tehsil & Dist. Meerut, East: House Other, West: 12 Fit Wide Road, North: House of Pitam, South: Plot Others.	Rs. 10,60,000/- Rs. 1,06,000	24.02.2026 at 11.00 AM to 01.00 PM	23.02.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Ashish Kaushal, on his Mob. No. 8527134222, E-mail : Ashish.Kaushal@grihashakti.com, on his Mob. 8655619157, E-mail: Niloy.Dey@grihashakti.com.

Place : Meerut, Uttar Pradesh
Date : 28.01.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

SMFG India Home Finance Co. Ltd.
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off.: Cornerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is" and "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned in the below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 609107210414346 1. Anuj Goyal 2. Annu Goyal 3. Raj Rani Goyal 4. M/s. Goyal Industries	Residential Property Known As Anand Estate Flat No. 106 1 st Floor Admeasuring 258.63 Sq Yds or 216.32 Sq. Mtrs. Having Covered Area 167 Sq Mtrs. Without Terrace/Roof Rights With Dedicated One Parking Area (For Sale of Brevity Herein After Collectively Referred To As The Said Portion of Built-Up Freehold Property Bearing Plot No.9 Measuring 2069 Sq Yards Block-E Known As 16/949, Comprised In Kharsa No. 397/2 Situated At Western Extension Area Joshi Road Karol Bagh Delhi - 110005.	Rs. 1,96,20,000/- Rs. 19,62,000	09.03.2026 at 11.00 AM to 01.00 PM	07.03.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Ashish Kaushal, on his Mob. No. 8527134222, E-mail : Ashish.Kaushal@grihashakti.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail: Niloy.Dey@grihashakti.com.

Place : Delhi
Date : 28.01.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

DEMAND NOTICE

Whereas the Authorized Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCI") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India for Securitization and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the SARFESI Act") and whereas the Borrower / Co-Borrowers as mentioned in Column No. 2 of the below mentioned chart obtained loan from IFPL Home Finance Ltd., the Original Lenders and whereas ARCI has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCI, being the secured creditor under the SARFESI Act, and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon the Borrower / Co-Borrowers as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

Name of Trust: Arcil - Trust-2026-015

Name of Borrower(s) / Guarantor(s) LAN No.	Demand Notice Date & Amount	Description of the Property
Miss. Rupali, Mr. Mukesh (Prospect No IL10432390)	05-Jan-2026, Rs.2348801.41/- (Rupees Twenty Three Lakh Eighty One Rupees & Forty One Paise Only)	All that piece and parcel of the property being: Plot No.65, upper Ground Floor Back Lhs Side, block-C Kharsa No. 17/31/1, village Razapur Khurd, Mohan Garden, Uttam Nagar West Delhi- 110059 Area Measuring (in Sq. Ft.) Property Type: Saleable, Area, Carpet, Area Property Area: 459.00, 360.00
Mr. Nitin Kumar Cognet Business Services Private Limited Mrs. Gurpreet Kaur (Prospect No IL10377283)	05-Jan-2026, Rs.2290771.79/- (Rupees Twenty Two Lakh Ninety Thousand Two Hundred Seventy Nine Rupees & Seventy Nine Paise Only)	All that piece and parcel of the property being: Unit No-6/1807, tower-c, 18th Floor, Signature Global Aspire, sector-85, Gurgaon, Haryana-122005 Area Admeasuring (in Sq. Ft.): Property Type: Saleable, Area, Carpet, Area Property Area: 676.00, 594.00
Mr. Lakh Singh Mr. Lal Singh Mrs. Palender Kaur (Prospect No IL10390005)	05-Jan-2026, Rs.242150.21/- (Rupees Twenty Four Lakh Twenty One Thousand Two Hundred Fifty Rupees & Twenty One Paise Only)	All that piece and parcel of the property being: Plot No.18, Upl Back Rhs Village Mattila, Kisan Garden block E-1, (Shrihari Enclave) Uttam Nagar New Delhi 110059 Area Admeasuring (in Sq. Ft.): Property Type: Saleable, Area, Carpet, Area Property Area: 495.00, 395.00
Mr. Vir Singh, Mr. Dalmvir Chaudhary, Mrs. Sumitra Devi (Prospect No IL10403713)	06-Jan-2026, Rs.759266.45/- (Rupees Seven Lakh Fifty Nine Thousand Two Hundred Sixty Six Rupees & Forty Five Paise Only)	All that piece and parcel of the property being: Flat bearing GF-308, part of Plot No. 30, admeasuring 66 sq mtrs, out of Kharsa No. 2133 and 2142, situated at Deepavali Colony, Near Nooragar, Meerut, Uttar Pradesh 250022, Upl Back Rhs, Uttam Nagar New Delhi 110059 Area Admeasuring (in Sq. Ft.): Property Type: Saleable, Area, Carpet, Area Property Area: 495.00, 405.00
Mr. Sarfaraz, Mrs. Shahnaz (Prospect No IL10411187)	02-Jan-2026, Rs.1099445.77/- (Rupees Ten Lakh Ninety Nine Thousand Four Hundred Forty Five Rupees & Seventy Seven Paise Only)	All that piece and parcel of the property being: Residential Flat No. 3/F, Block-137, Sector-MU-02, area 29.76 Sq. mtrs., Greater Noida, Gautam Budh Nagar, U. P. 201310 Area Admeasuring (in Sq. Ft.): Property Type: Super, Built-Up, Area Property Area: 320
Mr. Mohd Afraz, Mrs. Nazneem Aspara Steel Works (Prospect No IL10418320)	05-Jan-2026, Rs.282471.62/- (Rupees Twenty Eight Lakh Eighty Two Thousand Four Hundred Seventy One Rupees & Sixty Two Paise Only)	All that piece and parcel of the property being: Plot No. 266/ug, Upper Middle Plot No. 104, gali No. 6, Kharsa No. 792 And 793, village Nawada, Shiv Mandir Uttam Nagar Delhi-110059 Area Admeasuring (in Sq. Ft.): Property Type: Saleable, Area, Carpet, Area Property Area: 576.00, 450.00
Mr. Neeraj Kumar, Mr. Beer Singh, Mrs. Phoolchand (Prospect No IL10420624)	06-Jan-2026, Rs.1053840.9/- (Rupees Ten Lakh Fifty Three Thousand Eight Hundred Forty Rupees And Ninety Paise Only)	All that piece and parcel of the property being: Part of Plot 70, 71 situated at Maya City Anneki Helampur Pargana Roorkee Tehsil and District Dehra Dun, Uttarakhand 249402 Area Admeasuring (in Sq. Ft.): Property Type: Area, Admeasuring Property Area: 504
Mr. Panchu Ram, Mr. Devra, Mrs. Shakuntla Panchu Ram (Prospect No IL10432664)	05-Jan-2026, Rs.2408151.54/- (Rupees Twenty Four Lakh Eight Thousand One Hundred Fifty Four Rupees And Ninety Paise Only)	All that piece and parcel of the property being: Plot No P-34 3rd Floor Back LHS, Kharsa No 679, Vill Bindapur, Colony Chanakya Place Part 2, Panikha Road Block-Uttam Nagar 110059 Area Admeasuring (in Sq. Ft.): Property Type: Saleable, Area, Carpet, Area Property Area: 495.00, 405.00
Mr. Karan Kumar Rana, Mr. Dharmender Kumar, Mrs. Seema Devi (Prospect No IL10428376)	05-Jan-2026, Rs.5854690.93/- (Rupees Fifty Eight Lakh Fifty Four Thousand Six Hundred Ninety Rupees & Ninety Three Paise Only)	All that piece and parcel of the property being: FF w/o roof rights in part of Property bearing No. CA-95/2, CAT, LIG, area measuring 80 sq. yds., situated in Tagore Garden, New Delhi 110027 Area Admeasuring (in Sq. Ft.): Property Type: Built-Up, Area Property Area: 720
Mr. Ashok Kumar Shree Krishna Enterprise Mrs. Gyaas Devi Mrs. Sanjina (Prospect No IL10366104)	06-Jan-2026, Rs.1901598.73/- (Rupees Nineteen Lakh Fifty Three Thousand Eight Hundred Fifty Eight Rupees & Seventy Three Paise Only)	All that piece and parcel of the property being: Built-up property bearing No. 4128-4129, measuring 35 sq. Yds., Ward No. XV situated at Mandi Kasaulian, Pahar Gian, New Delhi 110055 Area Admeasuring (in Sq. Ft.): Property Type: Area, Admeasuring Property Area: 315
Mr. Ankit Dutt, Mother Prida Health Care, Mrs. Rakhi (Prospect No IL10430723)	05-Jan-2026, Rs.4126543.49/- (Rupees Forty One Lakh Twenty Six Thousand Five Hundred Forty Three Rupees & Forty Nine Paise Only)	All that piece and parcel of the property being: Plot No. 192-A, area measuring 70.8 Sq.meter on ground floor situated in Indraprasth (Sipra Sun City), Ghaziabad 201014 Area Admeasuring (in Sq. Ft.): Property Type: Land, Area, Built-Up, Area Property Area: 441.00, 882.00
Miss. Sneha Shrivastava, Mrs. Meera Rani Verma Meerana Styles Pvt Ltd (Prospect No IL1047046)	05-Jan-2026, Rs.3254273.48/- (Rupees Thirty Two Lakh Fifty Four Thousand Two Hundred Seventy Three Rupees & Forty Eight Paise Only)	All that piece and parcel of the property being: Flat No. 192-A, area measuring 70.8 Sq.meter on ground floor situated in Indraprasth (Sipra Sun City), Ghaziabad 201014 Area Admeasuring (in Sq. Ft.): Property Type: Land, Area, Built-Up, Area Property Area: 441.00, 882.00
Mr. Ramesh Kumar Ramesh Chola Works, Mrs. Anita (Prospect No IL10429598)	06-Jan-2026, Rs.167418.95/- (Rupees Sixteen Lakh Fifty Seven Thousand Four Hundred Eighty Rupees & Ninety Five Paise Only)	All that piece and parcel of the property being: Property Comprised in Kharsa No. 126/m, Kharsa No. 154, Rec. & Killa No. 62/11/7 (7-12), situated at waka Rikha hari Nagar, Garhi Kesri, within M.C. Limits Gannaur, Teh. Gannaur & Distt. Sonapat 131101 Area Admeasuring (in Sq. Ft.): Property Type: Area, Admeasuring Property Area: 531

Notice, is therefore given to the Borrowers / Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown here above, against the respective Borrower / Co-Borrower, within 60 days of publication of this notice. Failure to make payment of the total outstanding amount together with further interest by the respective Borrower / Co-Borrower, ARCI shall be constrained to take up 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by Arcil at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(b) of the SARFESI Act.

Take notice that in terms of S- 13 (1) of the SARFESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner.

PLACE : DELHI
DATE : 29.01.2026

Sd/- Authorised Officer
Asset Reconstruction Company (India) Ltd. (In capacity as Trustee)

ADITYA BIRLA CAPITAL

Aditya Birla Housing Finance Limited

Registered Office: Indian Rayon Compound, Veerava, Gujarat - 362266 Branch Office: No W/17, 1st Floor, Vijaya Building Barakhamba Road, New Delhi - 110001

APPENDIX IV(See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Possession Notice(for Immovable Property)

Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Aditya Birla Housing Finance Limited** for an amount of mentioned below and interest thereon. Borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

1. Name of Borrower: KUNDAN KUMAR & SONMATTI DEVI
Outstanding: Rs. 33,89,039.00/- (Rupees Thirty Three Lakh Eighty Nine Thousand Thirty Nine Only)
Demand notice Dated: 18/11/2025 Date of Possession: 27.01.2026

Description of the Immovable Property

All That Piece And Parcel Of Plot No. 40 Out Of Kharsa No. 40/12, Uttam Nagar Of 45 Sq.Yd. Situated In Village Hastals, Known As Defence Colony, Mohan Garden, Uttam Nagar, Delhi 110059 And Bounded As: East: Part Of Plot West: Part Of Plot North: Part Of Plot South: Gali

2. Name of Borrower: SANDEEP SINGH NEGI & RESHMA RAWAT
Outstanding: Rs. 40,48,804.00/- (Rupees Forty Lakh Forty Eight Thousand Eight Hundred Four Only)
Demand notice Dated: 19/11/2025 Date of Possession: 27.01.2026

Description of the Immovable Property

All That Piece And Parcel Of Second Floor, Front Side, Lhs, Pvt No.11, Without Roof/ With Common Terrace Rights, Property Bearing Plot No. 59/L, Land Area Measuring 90 Sq. Yds. I.E., 75.24 Sq. Mtr., Out Of Kharsa No. 15/171, Situated At Village Razapur Khurd, Delhi State Delhi, Colony Known As Mohan Garden, In Block-3, Uttam Nagar, New Delhi-110059, With One Small/Hatch Back Car Parking Space, On Ground Floor In Common Parking Area With Common Parking Rights, Along With Separate Water Tank Fitted On Roof Of Top, With Common Lift Facility & All Other Common Facilities, In Main Entrance Gate, Passage & Staircase, Alongwith Undivided, Indivisible And Impartible Ownership Rights In The Said Free Hold Property, Along With Proportionate Rights Of The Land, Beneath The Same, Alongwith All Other Facilities Of The Said Property, And With Other Common Facilities, Of The Building, Alongwith Undivided, Indivisible And Impartible Owner Ship Rights Under The Said Property & The Other Floor Owner In The Said Building, And Which is Bounded As Under:- North:- Others Plot South:- Society Road East:- Middle Lhs Flar West:- Road 15 Ft.

3. Name of Borrower: SAMEER GAUR, NEETU GAUR & SAMEER UDYOG
Outstanding: Rs. 93,26,374.19/- (Rupees Ninety Three Lakh Twenty Six Thousand Three Hundred Seventy Four And Paise Nineteen Only)
Demand notice Dated: 14/11/2025 Date of Possession: 27.01.2026

Description of the Immovable Property

All That Piece And Parcel Of Entire Third Floor With Roof/Terrace Rights) Of Free-Hold Built-Up Property No.C-20, Area Measuring 188 Sq.Yds (157.19 Sq.Mts.), Along With One Car Parking Rights In Stilt Parking Area, Situated In The Layout Plan Of The Chandler Nagar Co-Op. House Building Society Ltd., Known As Chandler Nagar, Janak Puri, New Delhi, Delhi-110058 And Bounded As: East: Service Lane 15 Ft. Wide West: Road 30 Ft Wide North: Plot No. C-21 South: Plot No. C-19

4. Name of Borrower: JASMEET SINGH & RAJINDER KAU
Outstanding: Rs. 1,24,20,443.00/- (Rupees One Crore Twenty Four Lakh Twenty Thousand Four Hundred Forty Three Only)
Demand notice Dated: 18/11/2025 Date of Possession: 27.01.2026

Description of the Immovable Property

All That Piece And Parcel Of Built-Up Third Floor With Roof/Terrace Rights Out Of Above Said Built-Up Freehold Property Bearing No.B-15, Area Measuring 150 Sq. Yards, Situated In The Area Of Village Bassal Darapur, In The Abadi Of Janta Colony, Shivaji Vihar, Near Raghubir Nagar, New Delhi-110027, Duly Fitted With Lift, Separate Meters & Connection Of Electricity, Water, Common Sewer & Submersible Connections In Working Orders, With 25% Share In Stilt Of Area Measuring 150 Sq. Yards For One Car & One Two Wheeler Parking Of The Said Property, With Proportionate Rights In The Freehold Land Underneath And With Common Rights To Use Lift, Ingress & Egress, Common Staircase & Passage, Common Entrance, With All Its Fittings And Fixtures Installed Thero, Including Wooden, Sanitary And Electrical Etc, With All Its Rights, Interest, Deposits, Easements, Title, Options, Privileges, Appurtenance Attached Thero And Bounded As: East: Plot No. B-16 West: Plot No. B-14 North: Road South: Road.

5. Name of Borrower: KAVITA JUGNU KUMAR & JUGNU KUMAR
Outstanding: Rs. 13,78,708.71/- (Rupees Thirteen Lakh Seventy Eight Thousand Seven Hundred Eight and Paise Seventy One Only)
Demand notice Dated: 17/11/2025 Date of Possession: 27.01.2026

Description of the Immovable Property

All That Piece And Parcel Of The Property Situated In North Part Of Plot No 30, Hadbast No. 63, Khata No. 96, Min 103 Kharsa No. 18/17,18, Measuring 65 Sq Yard Situated At Vasanti Mao Colony, Vtla, Babyl, Teh. & Distt. Ambala, Haryana, 133001, And Bounded As: North:- 38 Feet Bhuja And Plot No. 31 Land Of Other South: 40 Feet Bhuja And House Smt. Santosh Devi East:- 15 Feet Bhuja And Road West: 15 Feet Bhuja And House Gopal Krishan Dass

Place : DELHI
Date : 27.01.2026

Authorized Officer
Aditya Birla Housing Finance Limited

SMFG India Home Finance Co. Ltd.
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
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Notice is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is" and "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned in the below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 609107210414346 1. Anuj Goyal 2. Annu Goyal 3. Raj Rani Goyal 4. M/s. Goyal Industries	Residential Property Known As Anand Estate Flat No. 106 1 st Floor Admeasuring 258.63 Sq Yds or 216.32 Sq. Mtrs. Having Covered Area 167 Sq Mtrs. Without Terrace/Roof Rights With Dedicated One Parking Area (For Sale of Brevity Herein After Collectively Referred To As The Said Portion of Built-Up Freehold Property Bearing Plot No.9 Measuring 2069 Sq Yards Block-E Known As 16/949, Comprised In Kharsa No. 397/2 Situated At Western Extension Area Joshi Road Karol Bagh Delhi - 110005.	Rs. 1,96,20,000/- Rs. 19,62,000	09.03.2026 at 11.00 AM to 01.00 PM	07.03.2026

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Intending Bidders can also contact : Ashish Kaushal, on his Mob. No. 8527134222, E-mail : Ashish.Kaushal@grihashakti.com, and Mr. Niloy Dey, on his Mob. 8655619157, E-mail: Niloy.Dey@grihashakti.com.

Place : Delhi
Date : 28.01.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

pnB Housing
Regd. Off.: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com

BRANCH ADD: 3RD FLOOR, MUNICIPAL NO. 4, 20ADIC CENTRAL, GANDHI ROAD, NARDEV SHASTRI MARG, DEHRADUN, UTTARAKHAND

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number/ Branch	Name Of Borrower/ Co-Borrower(s)/ Legal Heir	Date Of Demand Notice	Amount O/S As On Date Demand Notice	Date Of Possession Taken	Description Of The Property/ies Mortgaged
HOU/DEH/0815/237600 B.O.: Dehradun	Mr. Anil Kumar (Borrower) & Mrs. Reeta Soni (Co-Borrower)	14.10.2025	Rs.11,78,295.07/- (Rupees Eleven Lakh Seventy Eight Thousand Two Hundred Ninety Five Rupees & Ninety Five Paise Only) Due As On 14.10.2025	24.01.2026 (Symbolic)	All That Property Having Khata No.412/Fasli Year 1414-1419, Kharsa No.119, Measuring Area 113 Sq.mts, Mauza Pato Nathuwala, Pargana Pachwa Dora, Tehsil Vikasnagar, Dehradun, Uttarakhand, India. Bounded As: North: Land Of Shri Nem Chand, Side Measuring 37.7 Ft. East: Land Of Shri Jagendra, Side Measuring 37.7 Ft. West: Land Of Shri Atar Singh, Side Measuring 32.25 Ft. West: 12 Ft. Wide Passage, Side Measuring 32.25 Ft.
HOU/DEH/0821/904646 B.O.: Dehradun	To All The Legal Heir Of Late Shri Bhagel Singh (Borrower) & Mrs. Vinia Devi (Co-Borrower)	10.10.2025	Rs.2,76,956/- (Rupees Two Lakh Twenty Six Thousand Nine Hundred Fifty Six Rupees & Ninety Six Paise Only) Due As On 09.10.2025	24.01.2026 (Symbolic)	Khata No. 2016 Fasli Year 1399-1404, Kharsa No. 1025 Min, Measuring Area 55.76 Sq. Mtrs, Mauza Arcadia Grant, Pargana Pachwadon, Dehradun, Uttarakhand, India. Bounded As: North: Property Of Seller, Side Measuring 30 Ft. South: Land Of Mr. Arjun, Side Measuring 30 Ft. East: In Part 10ft Wide Passage & In Part Land Of Seller, Side Measuring 20 Ft. West: Land Of Mr. Rakesh, Side Measuring 20 Ft.
HOU/DEH/09317/Bunny Khosla (Borrower), Mrs. Madhu Khosla (Co-Borrower) & Mr. Lakshay Khosla (Co-Borrower)	27.10.2025	Rs.38,79,540.41/- (Rupees Thirty Eight Lakh Seventy Nine Thousand Five Hundred Forty One Rupees & Forty One Paise Only) Due As On 22.10.2025	24.01.2026 (Symbolic)	Residential House On Kharsa No.1200, Measuring Area 195.12 Sq.mts, Plot No.22, Phase-1, Mauza Kanwal, Engineer Enclave, Gms Road, Pargana Centraldora, Dehradun, Uttarakhand, India. Bounded As: North: 28 Ft. Common Passage, Side Measuring 54.42 Ft. South: 28 Ft. Common Passage, Side Measuring 38.58 Ft. West: Property Of Others, Side Measuring 38.58 Ft.	
HOU/DEH/09321/1156031 B.O.: Dehradun	To All The Legal Heir Of Late Shri Dharmender Kumar (Borrower) & Mrs. Shobha Devi (Co-Borrower)	10.10.2025	Rs.18,12,334.40/- (Rupees Eighteen Lakh Twelve Thousand Three Hundred Thirty Four Rupees & Forty Paise Only) Due As On 09.10.2025	27.01.2026 (Symbolic)	Residential Plot No.4, Block D, Sidhi Vinayak Colony, Phase 2, Measuring Area 709 Sq Ft, Kharsa No. 1620 Village Salempur 2, Measured 2, Pargana Roorkee, Tehsil Roorkee, Dehradun, Uttarakhand, India. Bounded As: North: Plot No. 3, Side Measuring 35 Ft. South: Plot No. 5, Side Measuring 35 Ft. East: 20 Ft. Wide Road, Side Measuring 20 Ft. West: Plot Of Others, Side Measuring 20 Ft.

PLACE:- DEHRADUN, DATE:- 28.01.2026

SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

Chola
Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction sale notice of 15 days for sale of immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) mortgaged / charged to the secured creditor the CONSTRUCTIVE / PHYSICAL POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :-

Notice is hereby given to Borrower / Mortgagee(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgagee(s) (Since deceased), as the case may be indicated in COLUMN (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

SR. NO.	[A] LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GUARANTOR(S)	[B] O/S. DUES TO BE RECOVERED (SECURED DEBTS)	[C] DESCRIPTION OF THE IMMOVABLE PROPERTY/ SECURED ASSET	[D] TYPE OF POSSESSION	[E & F] RESERVE PRICE (IN ₹) EARNEST MONEY DEPOSIT (IN ₹)	[G] DATE OF AUCTION & TIME
1.	Loan A/c. No(s) :- H/29AGRO00083941 1. Mr/Mrs. Viresh Baghel 2. Mr/Mrs. Ramnath ADIRAM 3. Mr/Mrs. Munni RAMNATH 4. Mr/Mrs. BEERENDRA RAMNATH 5. Mr/Mrs. SHASHI MAHARAJ SINGH All at: SHIVNAGAR CO OP HOUSING SOCIETY ST UKUVAADA ROAD RAJOKOT RAJOKOT, GREEN LAND CHOKDI, Rajkot, GUJARAT - 360003 Also at: Area situated at Meera Vihar, Mauza Kehrai, Tehsil and Distt. Agra 282001	Rs.20,14,449/- (Rupees Twenty Lakh Fourteen Thousand Four Hundred Forty Nine Rupees & Ninety Nine Paise Only) due as on 16-04-2025	All that piece and parcel of residential house total area of 99.03 Sq. Mtr., Kharsa No.91 B. Situated at Mauza Kehrai, Tehsil and Dist. Agra, Uttar Pradesh- 282001 And Bounded On: - East: - Plot of Banti Kumar, - West: - Other Plot, - North: - Road 6 Mtr. Wide & Exit, - South: - Other Plot.	POSSESSION	Rs. 1538190/- (Rupees Fifteen Lakh Thirty Eight Thousand One Hundred Ninety Only) Rs. 153819/- (Rupees One Lakh Fifty Three Thousand Eight Hundred Nineteen Only)	17-02-2026 from 02.00 P.M. to 04.00 P.M. with automated extensions of 5 minutes each in terms of the Tender Document).

1. INSPECTION DATE & TIME : 14.02.2026.

2. MINIMUM BID INCREMENT AMOUNT : ₹ 10,000/-

3. END AMOUNT SUBMISSION ON OR BEFORE : 16.02.2026 till 5 PM

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and www.auctionfocus.in.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof.

For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Amardeep Gautam Contact Number 9258035557 and Email : amardeepgautam@chola.murugappa.com. Mr. Pawan Kumar Nagar Contact Number 9828193006 Email : pawankumarnr@chola.murugappa.com official of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED to the best of Knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties/secured Assets.

Date: 28.01.2026
Place: Agra

SD/- AUTHORIZED OFFICER
For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

GRIHUM HOUSING FINANCE LIMITED
Registered Office: 6th

| BUILDING CASTLE IN THE AIR |

SC irked over stray dog order non-compliance

SC slams states for ‘storytelling’ over poor progress.

Press Trust Of India

NEW DELHI: The Supreme Court on Wednesday flagged concern over state governments not complying with its directions to enhance their stray dog sterilisation capacity, saying, “They are all building castles in the air.” A bench of Justices Vikram Nath, Sandeep Mehta and N V Anjaria, which commenced hearing states’ submissions on compliance of its earlier directions, expressed its unhappiness over the progress and said they were engaged in “storytelling”. Senior advocate Gaurav Agarwal, who has been appointed amicus curiae in the matter, summarised the initiatives taken by different states, while flagging the deficiencies. He pointed out that some states have taken steps in consonance with the top court’s direction, but there was still a long way to go for total compliance.

The governments will have to step up animal birth control (ABC) facilities, ramp up sterilisation of stray dogs, set up dog pounds (animal shelters), fence up institutional areas and remove stray animals from roads and highways, the advocate said.



Court flags five-year lapse in stray animal norms

The court also flagged concerns over the non-implementation of norms on stray animals for the last five years. Earlier, the apex court said it would not go into the allegations of harassment of women dog feeders and caregivers by purported anti-feeder vigilantes since it was a law and order issue, and the aggrieved persons could lodge FIRs about it. It also refused to go into the claims about certain derogatory remarks being made about women on the

HIGHLIGHT

● Court declined to examine alleged derogatory remarks on women.

issue. Taking note of the “alarming rise” in dog-bite incidents within institutional areas such as educational institutions, hospitals and railway stations, the apex court on November 7 directed relocation of stray canines forthwith

to designated shelters after due sterilisation and vaccination. It had also said stray dogs picked up shall not be released back to their original place.

R-Day in Sambalpur Rly Div



SAMBALPUR: East Coast Railway, Sambalpur Division observed the 77th Republic Day at Railway Stadium, Sambalpur where Subash C Chaudhary, Divisional, East Coast Railway, Sambalpur unfurled the National Flag and took the ceremonial salute from Railway Protection Force contingents, NCC, Bharat Scouts & Guides. Addressing to the gathering Chaudhary said that Sambalpur Division is striving hard to provide safe and efficient train services with better passenger amenities and he also highlighted the performance of Sambalpur Division i.e., Earning of the division from April 2025 to Dec 2025 is 2398.03 crores which is an increase of 4.25% in comparison to corresponding period of previous year. The freight loading of 18.17 MillionTonnes was achieved from April 2025 to December 2025 which is 9.39% more over the corresponding period of the last year.

‘No gold-plated silver medals to retiring officials’

Press Trust Of India

Railways to reuse available silver medals for other activities.

NEW DELHI: The Railway Ministry has discontinued the practice of presenting gold-plated silver medals to retiring officials from Wednesday onwards. “The practice of presenting Gold-plated Silver Medals to retiring Railway officials may be discontinued. The Silver Medals, which are already procured/available in stock with Railways, may be accounted for and suitably used for other activities, redress-

ing their utilisation concerns,” a ministry circular addressed to the heads of all zonal railways and production units said. Although the circular did not provide any reason, officials raised various concerns, including poor medal quality supplied by outsourced vendors and cost-cutting measures as silver has become very expensive. “There have been a couple of cases in the past few years in which the silver in the medals supplied by the vendors was of very poor quality or even fake. This might be one of the concerns to discontinue the practice,” a senior official said. “As the cost of silver has gone up several times

in the past 20 years, there seems to be an effort to cut down unnecessary expenditure,” another official said. Almost 20 years ago in March 2006, the ministry had decided to present all railway servants who seek voluntary retirement or superannuate in normal course with a gold-plated silver medal weighing around 20 grams. Initially, the medal was designed with the Indian Railways logo on one side along with the name or logo of the concerned railway zone or production unit (PU) on the other side. The expenditure was placed under the head of ‘Unclassified miscellaneous’.

Fly Reed A.D. Dadi failing which by Publication
OFFICE OF THE RECOVERY OFFICER-LAI DEBTS RECOVERY TRIBUNAL JABALPUR
2nd & 3rd Floor, Sanchar Vikas Bhawan (SSM, Building), Near Head Post Office Residency Road, Jabalpur - 482001, MP.
NOTICE FOR SETTLING A SALE
PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.
RC/240/2025 26-11-2025
BANK OF INDIA
Verse
M/S. OM AUTOMOBILES THROUGH ITS PROP.-BAJRANG LAL JAISWAL
To,
(CDJ) M/S. OM AUTOMOBILES THROUGH ITS PROP.-BAJRANG LAL JAISWAL, NEAR NEW BUS STAND, TRANSPORT NAGAR, KORBA (C.G.)-495677.
(CD2) MR. BAJRANG JAISWAL S/O. SHRI KANJAYALAL JAISWAL, H.NO.456, LALURAM COLONY, TRANSPORT NAGAR, KORBA (C.G.)-495677
(CD3) MR. KANJAYALAL JAISWAL S/O. SHRI LAKHAPAT LAL JAISWAL, H.NO.456, LALURAM COLONY, TRANSPORT NAGAR, KORBA (C.G.)-495677.
Whereas you the was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL JABALPUR who had issued the Recovery Certificate dated 14/09/2025 in OA/553/2021 to pay to the Applicant Bank(s) Financial Institution(s) Name of applicant, the sum of Rs. 8975774.30 (Rupees Eighty Nine Lakhs Seventy Five Thousands Seven Hundred Seventy Four And Paise Thirty Only) along with pendente lite and future interest @ 12% w.e.f. 02/07/2021 till realization and costs of Rs. 92000 (Rupees Ninety Two Thousands Only), and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable / Immoveable property.
2. You are hereby informed that the 04/02/2026 at 10.30 A.M. has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.
Specification of property:-Immovable Property (Residential), Khasta No.- 170/12 (Part of Old Khasta No.-170/11), Laluram Colony, Near New Bus Stand, P.11.No.04, Ward No. 2, Saket Nagar Ward, Mouja-Korba R.T.C. Teh. & Distt.-Korba C.G. having Plot Area of 4,360 sq.ft. belonging to Defendant No.-2 i.e. Shri Bajrang Lal Jaiswal S/o. Shri Kanjayalal Jaiswal. Given under my hand and the seal of the Tribunal, on this date: 26/11/2025.
Neellesh Kumar Awadhya
Recovery Officer-I
Debts Recovery Tribunal
Govt. of India, Ministry of Finance
Jabalpur (M.P. & C.G. States)

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DEE CEE COAL CARRIERS PRIVATE LIMITED

OPERATING IN TRANSPORTATION AND LOGISTICS INDUSTRY (OPERATING IN COAL MINES FOR TRANSPORTATION OF COAL AND ORE REMOVAL) AT CHHATTISGARH AND MADHYA PRADESH
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Dee Cee Coal Carriers Private Limited PAN: AACCD90066 CIN: U10101DL2008PTC177579
2. Address of the registered office	S-193, Pandav Nagar, East Delhi, New Delhi, India, 110092
3. URL of website	No active website exists
4. Details of place where majority of fixed assets are located	No Fixed Assets made available to RP by the Suspended Director
5. Installed capacity of main products/ services	N.A.
6. Quantity and value of main products/ services sold in last financial year	As per the Audited Financial Statement for the Financial year 2023-2024 and 2024-25, Revenue from operation was Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be sought through an email on cirdpcccoal1@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria for prospective resolution applicant can be obtained through an email to the RP on cirdpcccoal1@gmail.com
10. Last date for receipt of expression of interest	13.02.2026
11. Date of issue of provisional list of prospective resolution applicants	23.02.2026
12. Last date for submission of objections to provisional list	28.02.2026
13. Date of issue of final list of prospective resolution applicants	10.03.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	15.03.2026
15. Last date for submission of resolution plans	14.04.2026
16. Process email id to submit Expression of Interest	Cirdpcccoal1@gmail.com
17. Details of the corporate debtor's registration status as MSME	Copy of Udyog Aadhaar Memorandum (UAM) certificate provided by Suspended Director was valid till 30.06.2022 and no further update provided by the Suspended Director.

Satya Prakash Gupta
IBBI/IPA-001/MP-P00737/2017-18/11234
KBDS & Co. 808,Eros Apartment,
56 Nehru Place, New Delhi-110019
AFA Valid till: 31.12.2026
For M/s. Dee Cee Coal Carriers Private Limited

Date: 29.01.2026
Place: New Delhi

BJP functionary quits, man writes letter in blood to PM

Press Trust Of India

RAEBARELI: Protests against the new UGC rules intensified in Uttar Pradesh on Wednesday, with large-scale demonstrations reported from Deoria, an agitator writing a letter to the prime minister with his blood in Kaushambi, and a BJP functionary quitting his post in Raebareli. The row erupted after the University Grants Commission (UGC) on January 13 notified the new regulations, making it mandatory for all higher education institutions to constitute equity committees comprising members from OBC, SC and ST communities to address complaints of discrimination and promote inclusion. The move has drawn back-

lash from several quarters, with many claiming that the UGC Regulations 2026 could be misused to foment caste-based discontent and vitiate the academic environment. In Deoria, thousands of people staged a sit-in on the district court premises, raising slogans

against the Centre and the state government. The demonstrators, who marched from the Subhash Chowk to the Collectorate, raised slogans outside the district magistrate's office and later blocked the road outside the district court.

SHRI BALAJI COLLEGE OF PHARMACEUTICAL SCIENCES
Rishabh Tirth Sakti, Distt : Sakti, Phone : 9329611111
Web : www.shribalajicollege.in, E-mail : salasarsakti@gmail.com
APPOINTMENTS
Applications are invited for D.Pharmacy and B.Pharmacy courses from eligible candidates for the following post.

Principal	Professor	Associate Professor	Assistant Professor	Lecturer
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(Specialization : Pharmaceuticals, Pharmaceutical Chemistry, Pharmacognosy, Pharmacology)
● Qualification, Experience and pay scale as per : PCI New Delhi and State Govt., CSVTU Bhillai, norms.
● Qualified and interested candidates should send their Resumes along with relevant, testimonial & passport size photo by Email within 15 days form the dated of publication of this advertisement
Director
Shri Balaji College of Pharmaceutical Sciences.
Email : salasarsakti@gmail.com

NAME CHANGE
IT IS INFORMED TO THE GENERAL PUBLIC THAT I S RAHMAN S/O MD ABDUL SALEEM RESIDENT OF WARD NO.15, NEAR MASJID, TARBAHAR, BILASPUR (C.G.)-495001 HAVE CHANGED MY OLD NAME S RAHMAN S/O MD ABDUL SALEEM, SO IN FUTURE I SHOULD BE RECOGNIZED BY MY NEW NAME SANAUR RAHMAN S/O MD ABDUL SALEEM IN ALL GOVERNMENT AND OTHER DOCUMENTS.
SANAUR RAHMAN
WARD NO.15, NEAR MASJID, TARBAHAR, BILASPUR (C.G.) - 495001

NAME CHANGE
IT IS INFORMED TO THE GENERAL PUBLIC THAT I PATRI VENKAT SRINIVAS RAO S/O PATRI VENKAT SUBBA RAO RESIDENT OF FLAT NO.401,F-BLOCK SHEELA PARK-II, NEAR MASJID CHOWK, RAJKISHORE NAGAR, LINGYADIH, PO SECL BILASPUR C.G. 495006 HAVE CHANGED MY OLD NAME PATRI VENKAT SRINIVAS RAO S/O PATRI VENKAT SUBBA RAO, SO IN FUTURE I SHOULD BE RECOGNIZED BY MY NEW NAME PATRI VENKAT SRINIWAS RAO S/O PATRI VENKAT SUBBA RAO IN ALL GOVERNMENT AND OTHER DOCUMENTS.
PATRI VENKAT SRINIWAS RAO
FLAT NO.401,F-BLOCK SHEELA PARK-II, NEAR MASJID CHOWK, RAJKISHORE NAGAR, LINGYADIH, PO SECL BILASPUR C.G. 495006

NAME CHANGE
IT IS INFORMED TO THE GENERAL PUBLIC THAT I A PARVEEN W/O SANAUR RAHMAN RESIDENT OF WARD NO.15, NEAR MASJID, TARBAHAR, BILASPUR (C.G.)-495001 HAVE CHANGED MY OLD NAME A PARVEEN W/O SANAUR RAHMAN, SO IN FUTURE I SHOULD BE RECOGNIZED BY MY NEW NAME AZRA RAHMAN W/O SANAUR RAHMAN IN ALL GOVERNMENT AND OTHER DOCUMENTS.
AZRA RAHMAN
WARD NO.15, NEAR MASJID, TARBAHAR, BILASPUR (C.G.) - 495001

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)
APPENDIX IV [SEE RULE 8(0)] POSSESSION NOTICE
Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table: -

Name of Borrower/Co-Borrower/ Mortgageor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(Loan A/C No.) L9001070236142377 & L9001070538814782, Smt. Ramala Dhimar (Smt. Ramala Dhimar & Legal Heir Of Late Shri Bharat Dhimar - Borrower), Raju Dhimar (Legal Heir Of Late Shri Bharat Dhimar - Borrower)	6-Nov-25 Rs. 5,02,373/- Rs. Five Lakh Two Thousand Three Hundred Seventy-Three Only & Rs. 2,22,332/- Rs. Two Lakh Twenty-Two Thousand Three Hundred Thirty-Two Only as on 6-Nov-25	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At - Kh No 778/104 P.H No 60, Vill - Bathagaon, Teh & Dist. - Raipur, Chhattisgarh Admeasuring 1205 Sqft East: Land Of Dev Kumar, West: Land Of Lalit, North: Road, South: Ashish Land	23-Jan-26
(Loan A/C No.) L9001060727798298, Raju Mishra (Borrower), Mannu Mishra (Co-Borrower)	15-Sep-25 Rs. 11,80,451/- Rs. Eleven Lakh Eighty Thousand Four Hundred Fifty-One Only as on 11-Sep-25	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At- Khasta No 346/1, 346-9, Vill- Darogamda, Teh & Dist- Raigarh, CG. Admeasuring 2798 Sqft. East: Way Left By Seller, West:20 Feet Way Left By Seller, North: Land Of Vachspati, South: 10 Feet Way Left By Seller	28-Jan-26

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for the amount and interest thereon mentioned in the above table.
Date : 28/01/2026
Place : Chattisgarh
sd/-
Authorised Officer AU Small Finance Bank Limited

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ punjab national bank
CIRCLE OFFICE: BILASPUR, RING ROAD NO.-2, GAURAV PATH, BILASPUR- 495001(C.G.)
POSSESSION NOTICE (For Immovable Properties)
[Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]
Whereas, The undersigned being the Authorised Officer of the **Punjab National Bank**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Powers conferred under section 13(2) read with the Security Interest (Enforcement) Rules 2002 issued Demand Notice on the dates, mentioned against each Account (given below) calling upon the Borrowers/ Guarantors / Mortgagees to repay the amount as mentioned against each account within 60 days from the date of notices / date of receipt of the said notices. The Borrowers/ Guarantors / Mortgagees having failed to repay the amount, notice is hereby given to the Borrowers/ Guarantors / Mortgagees and on the below mention date, Public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the date mentioned below.
The Borrowers' / Guarantors' / Mortgagee's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.
The Borrowers/ Guarantors / Mortgagees in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the property/ies will be subject to the charge of **Punjab National Bank** for the amounts and interest thereon.

Sl. No.	Branch Name/ Name & Add. of the Borrower	Date of Demand & Date of Possession Notice	Outstanding Amount	Description of Immovable Property
1.	Branch: JANJIR-189610 RAM Narayan and Mrs. Rajeshwari w/o Ram Narayan. D.b.Tanishqa area: 787.63 sqft at Seoni Champa, RNM & Tehsil Champa, Dist: Janjgir Champa (CG) Vide Registered Sale deed dated 21/02/2024 vide book no 1 volume 3292 pages 384 to 441 with document no. CG 2023-24-166-1-2034. Boundaries as per Sale Deed: NORTH: Plot No E-134, SOUTH: Plot no E-132, EAST: Plot No E-124, West: Road.	30.10.2025 21.01.2026	₹ 15,44,504.01 + Intt. & Other Charges	EM of Residential Plot Registered in name of Smt. Rajeshwari w/o Ram Narayan situated at part of Kh no. 1904/2, Plot no S-133
2.	Branch: KORBA-071010 Shri Umashanker Yadav s/o Shri Ram Prasad Yadav. Rampur, Korba, Tah & Dist: Korba. Boundaries as per registered Agreement to Sale dated 10/04/2017: North: 9 metre Road, South: 35D, East: 35A, West: open.	04.07.2025 21.01.2026	₹ 4,50,166.00 + Intt. & Other Charges	Em of residential Plot/Fiat No LIG 35/B (ground Floor) Measuring 44.34 sqm/ 477 sqft situated in CGH housing Board colony
3.	Branch: KORBA-071010 Shri Bhushan Lal Chandra	18.07.2024 21.01.2026	₹ 3,29,830.16 + Intt. & Other Charges	Em of residential Residentially diverted land and house constructed over it bearing part of Kh. no 16 and 17/4 (after mutation Kh no. 16/3 and 17/12) Plot no 03 Area: 904 sqft situated at Mouza- Lata Jamnigali Ward no. 43 PH no 33, RNM and Block- Katghora, Tah- katghora, Dist: Korba. Boundaries as per deed: NORTH: other land, South- Road, East- Land no 4, West- Land no 2.

Date: 28.01.2026 Place : Bilaspur (C.G.) Authorized Officer, Punjab National Bank

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Malay Heights 1st Floor, Above IDBI Bank, In Front of RBI, Mahadevghat Road, Sundar Nagar, Raipur (C.G.)-492001.
E-AUCTION NOTICE
PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISIO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.
The undersigned as authorised officer of **Jana Small Finance Bank Limited** has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that online auction (e-auction) of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last Date, Time & Place for Submission of Bid
1	45099420008843	1) Mr. Navin Kumar Shrivastav, S/o. Vijay Shrivastav, 2) Mrs. Purnima Shreevastav, W/o. Navin Kumar Shrivastav	18.08.2025	03.11.2025	Rs.13,68,199.23 (Rupees Thirteen Lakh Sixty Eight Thousand One Hundred Ninety Nine and Twenty Three Paise Only) as of 22.01.2026	14.02.2026 09.00 AM to 05.30 PM	Rs.7,83,486/- (Rupees Seven Lakh Eighty Three Thousand Four Hundred Eighty Six Only)	Rs.78,349/- (Rupees Seventy Eight Thousand Three Hundred Forty Nine Only)	18.02.2026 @ 11.00 AM to 02.00 PM	17.02.2026 before 05.00 PM Jana Small Finance Bank Limited, Malay Heights, 1st Floor, Above IDBI Bank, In front of RBI, Mahadevghat Road, Sundar Nagar, Raipur (C.G.)-492001.

Property Description/ Schedule: All that piece and parcel of diverted land bearing Plot No.42, total admeasuring area of 1319 Sq.ft. (122.583 Sq.mtrs.), Out of Khasta No.82/2, situated at Gokul Nagar Ward, New Ward No.04, Mouja Ghuru, P.H. No.24/61, Star No.9, Presently within the limits of Nagar Nigam Bilaspur (Previously in Grampanchayat Ghuru), R.N.M. Sakri, Vikas Khand Takhtpur, Tehsil Sakri & District Bilaspur (C.G.). Bounded by: East by: Nistari Road, West by: Remaining Land of Seller, North by: Land of Tej Kumar and South by: Remaining Land of Seller.
The properties are being held on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS" and the E-Auction will be conducted "On Line". All payments relating to purchase of above said property to be made in favour of **Jana Small Finance Bank**. The auction will be conducted through the Bank's approved service provider **M/s. A Closure** at the web portal <https://bankauctions.in> & www.foreclosureindia.com. For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact **M/s. A Closure**; Contact Mr. Vikas Ketele, Contact Number: 8712637550. Email id: info@bankauctions.in / vikas@bankauctions.in. For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact **Jana Small Finance Bank officers Mr. Ranjan Naik (Mob. No.6362951653)**. To the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named Borrowers/ Guarantors/ Mortgagees about e-auction scheduled for the mortgaged properties. The Borrower/ Guarantor/ Mortgagee are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost.
Date: 29.01.2026, Place: Bilaspur
Sd/- Authorized Officer, Jana Small Finance Bank Limited

